

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).5910/2005

(From the judgement and order dated 10/02/2005 in WP No. 106/2005 of The
HIGH COURT OF BOMBAY AT AURANGABAD)

RAMCHANDRA

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

(With prayer for interim relief)

Date: 02/04/2008 This Petition was called on for hearing today.

For Petitioner(s) Mr. Shivaji M. Jadhav,Adv.

For Respondent(s) Mr. V.N. Raghupathy ,Adv.

UPON hearing counsel the Court made the following
ORDER

Nobody is present for the petitioner. Petitioner has failed to take appropriate steps to confirm the service upon unserved respondents, even after sufficient time has been granted till date.

List the matter before the Hon'ble Chamber Judge for non-prosecution against unserved respondents.

(S.G. Shah)
Registrar